

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE**

Appeal No. 57/2026 (WZ)

M/s Ashwin Holding Pvt Ltd.

.... Appellant

Versus

GCZMA & Ors.

..... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF THE GOA
COASTAL ZONE MANAGEMENT AUTHORITY
RESPONDENT NO. 1 INTERMS OF ORDER DATED
17.02.2026**

I, Mr. Sachin S Desai, major in age, Indian National, presently working as the Member Secretary of Goa Coastal Zone Management Authority having Office at 4th Floor, Dempo Tower, Patto Plaza, Panaji-Goa, do hereby on solemn affirmation, state as under:

1. I am conversant with the facts of this case based upon official records and hence, competent and authorized to swear the present affidavit on behalf of Respondent no.1 – Goa Coastal Zone Management Authority.



2. I say that I am filing the present Affidavit-in-Reply pursuant to directions contained in order dated 17.02.2026 passed by this Hon'ble Tribunal in the present matter.
3. I say that this Hon'ble Tribunal vide order dated 17.02.2026 had issued a direction in present matter. The direction contained therein are reproduced herein for convenience and ready reference and can be seen as under:- *"4. In view of the above submissions made by learned counsel for the appellant, we direct the Registry to issue Notice to Respondent No.1 GCZMA, directing therein to place before us the plan, which was said to have been enclosed with the permission dated 05.10.2015 granted by them, within a period of two weeks"*. I say that the Hon'ble Tribunal vide order dated 27.04.2026 was pleased to grant the answering respondent further week's time to comply with the earlier order dated 17.02.2026.
4. I say that the answering respondent is filing the present affidavit for the limited purpose of placing on record the plan which was enclosed with the permission/recommendation dated 05.10.2015.
5. I say that the answering respondent after examining the proposal/ application dated 25/03/2014 from the project proponent in the 120th GCZMA meeting held on 11.09.2015 had conveyed Permission/Recommendation bearing ref no. GCZMA/N/14-15/26/1653 dated 05.10,2015 in favour of Mr. Celestinho D'souza, Mrs. Joanita D'souza R/o Khobrawaddo

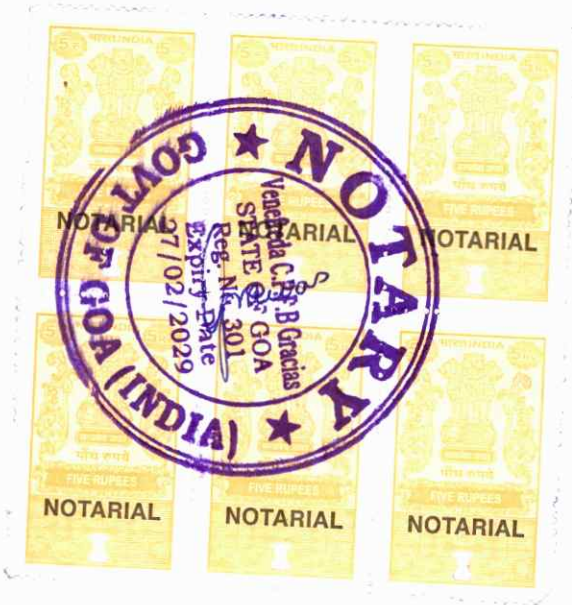


– Calangute, Bardez-Goa for addition of First floor to house bearing no. E-6/43 located in property bearing Survey No. 208/1 (Part) of Calangute village, Bardez. A copy of the of the said Permission/Recommendation dated 05.10.2015 along with plan is annexed hereto as **Annexure A – Colly**.

6. I say that contents of paras 1 to 5 of this Affidavit are true to my knowledge and belief and the same is based on the records maintained by the Goa Coastal Zone Management Authority. I say that legal submissions are based on legal advise which are believe to be true.

Solemnly affirmed at Panaji, Goa,
on this 07th May of 2026.

DEPONENT



Solemnly affirmed before me

Sachin S. Desai

Who is identified before me by

_____ At Calangute - Goa

Sr. No. 214/05/2026

Date. 07/05/2026

**Venefrada C.P.P.B Gracias
Advocate & Notary Goa State**

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)
Dempo Tower, 3rd Floor, Patto Panaji-Goa.

Ref. No. GCZMA/N/ 14-15/26/1653

Dated: 05/10/2015

To,
Mr. Celestinho D'Souza
Mrs. Joanita D'Souza,
Khobrawaddo-Calangute,
Bardez-Goa.

Sub: Permission / Recommendation for proposed addition of first floor to the house bearing no. E-6/43 located in Survey No. 208/1(Part) of Calangute Village, Bardez Taluka.
Ref: Your application no. nil dated 25/03/2014.

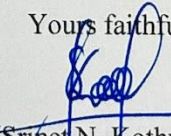
Sir,

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (GCZMA) has examined your proposal in the 120th GCZMA Meeting held on 11/09/2015 in accordance to the para 8 of the CRZ Notification 2011, as amended. Accordingly clearance / recommendation is hereby granted in terms of CRZ angle in terms of the CRZ Notification 2011, as ammended, to you for proposed addition of first floor on the house (area of existing plinth area is 76.00 sq.mts) bearing house no. E-6/43(ground floor) located in Sy. No. 208/1(Part) of Calangute Village, Bardez Taluka, as per enclosed plan thereby not exceeding existing FAR, existing plinth area and existing density, and further subject to the confirmation with local building bye laws.

This Permission/recommendation is granted is further subject to the compliance of following conditions:

1. All the provisions of the CRZ Notification 2011, as amended should be strictly complied with.
2. This Permission/Recommendation is issued without prejudice to any other permission as required under the law including that of ownership of house, court case etc. As such, prior to the commencement of the civil work of house, it will be incumbent upon the applicant to obtain permission for any other authority as required under the law including from the local authority, Town and Country Planning Department, Revenue Authority etc.,
3. The structure should not be used for commercial purpose and not to be sold or transferred to the non-traditional community.
4. The applicant/occupier should ensure that no waste is discharged into the nearest water body from the proposed work site.
5. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or on account of violation of aforementioned conditions.

Yours faithfully,

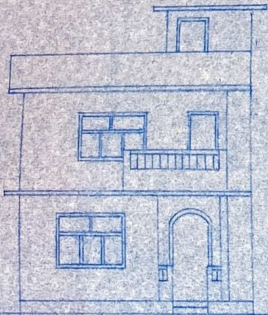

(Srinet N. Kothwale)
Member Secretary (GCZMA)

Encl: As above

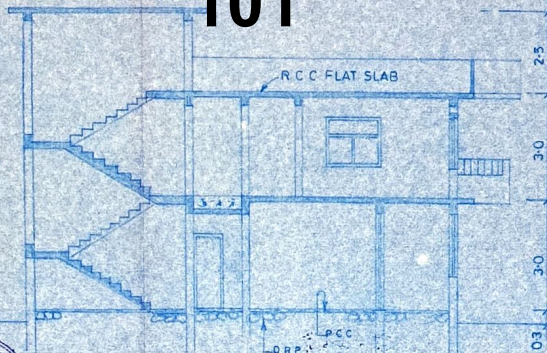
Copy to:

1. P.A to Principal Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chief Town Planner, Town & Country Planning Department, Patto, Panaji - Goa..... for information and necessary action.
3. The Deputy Collector & S.D.O. (Bardez), Mapusa - Goa.... for information and necessary action.
4. The Secretary, Village Panchayat of Calangute., Bardez- Goa....for information and necessary action.

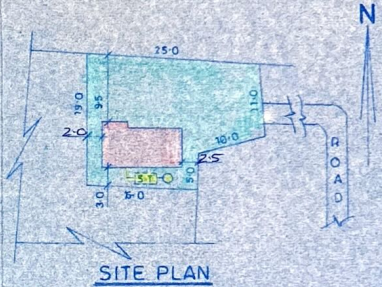
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FRONT ELEVATION



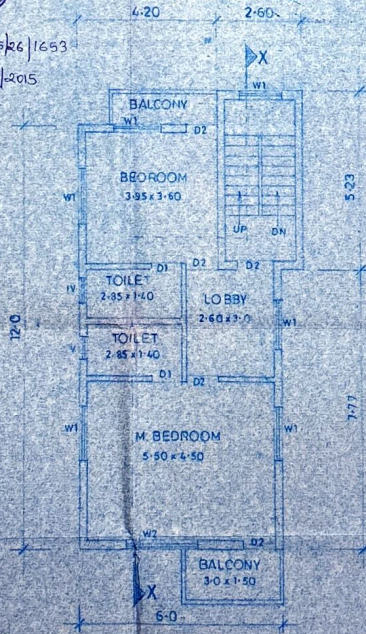
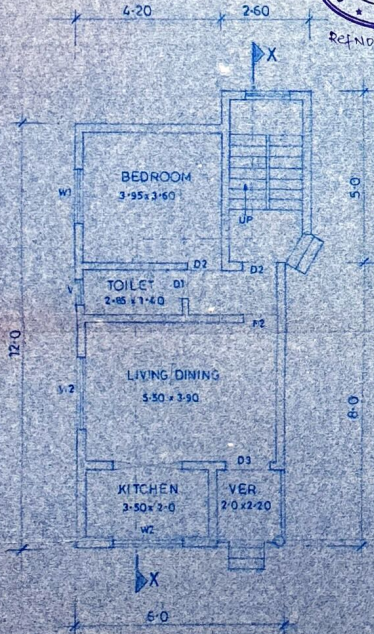
SECTION X-X



SITE PLAN




Ref. No: GZMA/11/14-15/26/1653
dated 05/10/2015



AREA STATEMENT	
1 AREA OF PLOT	= 410.00 Sqm
2 BUILT UP AREA OF EXISTING GROUND FLOOR	= 76.00 Sqm
3 BUILT UP AREA OF PROPOSED FIRST FLOOR	= 76.00 Sqm
4 TOTAL BUILT UP AREA	= 152.00 Sqm.
5 COVERAGE CONSUMED	= 18.53%
6 F A R CONSUMED	= 37.07%

SCHEDULE OF OPENINGS	
D1	0.80 x 2.20
D2	0.90 x 2.20
D3	1.20 x 2.40
W1	1.50 x 1.50
W2	2.00 x 1.50
V	0.70 x 0.80

SIGN OF OWNER 

SIGN OF DATTAPRASAD KHEAP BE (CIVIL)
T&C P Regd. No.: SE/25/2010
MMC No: 339
PDA No: Eng-60

PROPOSED ADDITION OF FIRST FLOOR ON EXISTING GROUND FLOOR FOR MR. CELESTINO D'SOUZA & MRS. JOANITA D'SOUZA SITUATED AT IN SURVEY No.208/1 (Part) OF VILLAGE CALANGUTE, BARDEZ- GOA.